

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-2425(PB)/2019

IN THE MATTER OF:

ICICI Bank Ltd

Vs.

Jindal India Thermal Power Ltd.

.... Petitioner/Applicant

....Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code
Order delivered on 06.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the Respondent

Mr. Abhirup Dasgupta, Mr. Ishaan Duggal and
Ms. Bhawana Sharma, Advocates
Mr. Kanishk Khetan, Adv.

ORDER

IA-2750/2021

This is an application filed for the withdrawal of the company petition in view of the settlement reached between the corporate debtor and petitioner. Petitioner also further seeks liberty to revive the petition in the event corporate debtor fails to make the payment. The petition is dismissed as withdrawn with a liberty to the petitioner either to revive this petition or file a fresh petition in the event corporate debtor fails to make the payment.

IA-2750/2021 stands dismissed as withdrawn.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)